



2026:AHC-LKO:5379-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 492 of 2026

Vikram Sharma And Another

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Nagar
Vikas And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Avdhesh Kumar Pandey, Radhika Varma, Shreshth Srivastava
Counsel for Respondent(s)	: C.S.C., Satish Chandra Kashish, Srinivas Bajpai

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Ms. Radhika Verma, learned counsel for the petitioners, Shri Satish Chandra Kashish along with Srinivas Bajpayee, appears for the Nagar Palika Parishad, Sitapur and the learned State Counsel.
2. Shri Satish Chandra Kashish along with Shri Srinivas Bajpai, learned counsels appearing for the Nagar Palika Parishad, Sitapur says that he has instructions to inform the Court that impugned notice dated 08.01.2026 is in the process of being withdrawn and the withdrawal order would be passed within 24 hours.
3. In view of above, petition is **disposed of** in terms of the statement made by the aforesaid counsels for Nagar Palika Parishad, Sitapur, which shall be honoured positively. The impugned notice/order shall not be given effect accordingly.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 22, 2026

Praveen